

ACT NO. XII OF 1910.

[PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.]
*(Received the assent of the Governor General on the 23rd
 March 1910.)*

An Act to amend the Law relating to Glanders and Farcy.

WHEREAS it is expedient to amend the law relating to Glanders and Farcy; It is hereby enacted as follows :—

1. This Act may be called the Glanders and Farcy Law Amendment Act, 1910. Short title.

2. Part II of the Second Schedule to the Repealing and Amending Act, 1901, is hereby repealed. Repeal of part of Schedule II, Act XI, 1901.

3. In section 3 of the Glanders and Farcy Act, 1899, after the words "any provision of this Act," the words "so far as all or any of the diseases mentioned in, or specified in a notification under, section 2, sub-section (1), are concerned," shall be inserted. Amendment of section 3, Act XIII, 1899.

XIII of 1899.